

65 per cent of the Scheduled Castes in the case under reference and whether the Government have elicited the views of the department concerned in the matter of giving relief to which a reference is made in the operative part of the judgment read out by the hon. Minister just now?

Shrimati Chandrasekhar: There were about 42 vacancies which were carried over and that does constitute... (Interruption). No, it is not. The appointments made were only 28.

Mr. Speaker: Shri Naik.

Dr. L. M. Singhvi: The second part of the question has not been answered.

Shrimati Chandrasekhar: It will be examined.

Mr. Speaker: Hon. Members themselves have felt that we cover fewer questions. Therefore no hon. Member should try to catch my eye more frequently than I can afford it to be caught. Shri Naik.

Shri Maheswar Naik: To what extent have candidates from all these three classes been able to be recruited or absorbed according to the quota fixed for those classes?

Shrimati Chandrasekhar: The reservation, as we all know, is 12½ per cent for the Scheduled Castes and 5 per cent for the Scheduled Tribes. If the quota reserved for the Scheduled Castes and Scheduled Tribes is not filled up, it is because suitable candidates in the number required are not coming forth.

Search of Film Studios in Bombay

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*743. { **Dr. L. M. Singhvi:**
 { **Shri Krishna Menon:**
 { **Shri Balakrishna Wasnik:**
 { **Shri E. Madhusudan Rao:**
 { **Shri D. C. Sharma:**
 { **Shri Prakash Vir Shastri:**
 { **Shri D. D. Mantri:**

{ **Shrimati Renu Chakravartty:**
 { **Shri S. M. Banerjee:**
 { **Shri Daji:**
 { **Shri Ram Sewak Yadav:**

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that certain documents and papers have been recovered by Central Intelligence Bureau during the search of film studios and houses of certain film personalities in Bombay;

(b) if so, the names of those film personalities; and

(c) whether any cases have been registered against any of them in this connection?

The Minister of Home Affairs (Shri Nanda): (a) to (c). Certain raids and searches were carried out by the local police on the 31st August, 1963, at certain places in Bombay, as a result of certain disclosures made by one Azizul Islam who has been arrested and interrogated under suspicion of espionage activities.

The case is under investigation and it will not be appropriate to disclose any further information at this stage.

Dr. L. M. Singhvi: We would like your guidance in this matter as to why names of those involved in a case under investigation cannot be placed here. This is a matter of fact. We are not asking for any information which relates to the proceedings as such. All we want to know is the names. If as a result of an investigation it is found that these persons were unnecessarily involved, it would be perfectly all right. But these names are known to different people.

Shri Nanda: I would be in a position to say something more about this because since this answer had been framed I have been able to ascertain something further about the position there. I cannot give the whole infor-

mation because the investigation is still proceeding. But whatever I can, I am prepared to do. Several names were there. Regarding three names, we are definitely in a position to say that no incriminating evidence has been found. I shall give that information. They are: Bimal Roy, Rajbans Khanna Mohan Studio—these two names did not occur even originally but because those studios were searched the names cropped up—and also Dilip Kumar. No incriminating evidence has been found. (*Interruptions*)

Shri Nath Pai: Sir, the implication of the hon. Minister's reply is very clear that there is no incriminating evidence regarding these two names. *Prima facie* means that there is incriminating evidence against the names which have been mentioned in the press.

Mr. Speaker: It does not necessarily mean that. The investigation might have resulted in this finding that so far as these two or three names . . .

Shri Nanda: These three.

Mr. Speaker: So far as these three are concerned, there is no incriminating evidence.

Shri Hem Barua: On a point of order, Sir. When the hon. Minister for Home Affairs says that he is not in a position or he is not willing to give the details of this incident, may I submit that this incident . . .

Mr. Speaker: Is it a point of order or only a submission?

Shri Hem Barua: Point of order. Now, may I suggest this much to you, Sir, . . .

Mr. Speaker: Suggestion?

Shri Hem Barua: No, Sir.

Mr. Speaker: The hon. Member first said that it was a point of order; then there was a submission and now he suggests . . .

Shri Hem Barua: The point of order is submitted to you because I am very humble.

Sir, this particular thing does not form, or constitute, a part of the legal proceedings and the witnesses there know about it. The advocates appearing on both sides are taking up the matter; they know about it. The people of Bombay know about it, all the details and all that. It is only we who are denied the details. Under what authority, does the Home Minister deny this news to us? Therefore, I would beg of you to assert your authority and ask the Home Minister to give us the details.

Mr. Speaker: What information does he want which I might just concentrate upon?

Shri Hem Barua: We want all this, all the names, all the details, whether a transmitter was found, whether a Pakistani spy . . .

Mr. Speaker: Order, order. Now I have followed him. So far as the names are concerned, I am really doubtful whether they cannot be disclosed. So far as this question is concerned, whether it was lawful to search them, whether there was any incriminating evidence against them or not, that is quite a different question. But whose houses were searched.... (*Interruptions*) Order, order. There ought not be any objection so far as this fact is concerned and so far as other details are concerned, I think that cannot be disclosed so long as the investigation is going on.

Shri Nanda: Yes, Sir. In the first place I would like to make it clear that this is in two parts. That is, one arising directly out of the arrest of this gentleman, Azizul Islam, who was parading under other names. And there are cases against him under 420 IPC, 309 IPC and some other sections. That is for a court. Arising out of something which he said, there were searches made. The names are as follows. Mohan

pictures; Mahibub Productions Ltd.; Nasir Khan; Dilip Kumar; Anil Ramnath Lad; Manik Dhondopant Renge; Ayaz Peerbhoy.

Dr. L. M. Singhvi: As a matter of fact, I have not yet put the two supplementary questions to which I am entitled.

Mr Speaker: He might put his second question now.

Dr. L. M. Singhvi: May I know whether any of these gentlemen mentioned by the hon. Minister are under detention, and if so, where they are detained, and whether it is a fact that these people are being proceeded against in Calcutta?

Mr. Speaker: Of what use would that be to the hon. Member to know where they are detained? He can ask whether they are detained. But of what use would it be for him to know where they are detained? That should not be asked for.

Dr. L. M. Singhvi: I want to know whether they are detained and whether they have been proceeded against in Calcutta.

Mr. Speaker: He can ask whether they are detained, and that is a relevant question. But where they are kept or where they are detained is another matter.

Dr. L. M. Singhvi: I wanted to know the venue of the proceedings.

Mr. Speaker: If he wants to interview any of them, he can go there and he might find them.

Shri Nanda: The case proper is this. As I said, let us differentiate. There are three persons under detention in that case, namely Azizul Islam, one Farooqi and one Mr. Mall. These are the three persons detained. Regarding the other things which arise out of it, there is no detention.

श्री द्वारकादास मंत्री : यह जो सर्वेज हुई है यह कलकत्ता पुलिस ने बम्बई पुलिस की मदद से की है और इस में प्रतिष्ठित लोगों की तलाशियां ली गई हैं तो ऐसी अवस्था में क्या भारत सरकार यह उचित नहीं समझती कि किसी उच्च अधिकारी के जरिए इस का इनवैस्टिगेशन हो ?

अध्यक्ष महोदय : य एक सुझाव होगा इससे ज्यादा और कुछ नहीं है ।

श्री प्रकाशचंद्र शास्त्री : अजीजुल इस्लाम जो कि ए० के० मुकर्जी बन कर कलकत्ते में रह रहा था उस ने किसी हिन्दू लड़की से विवाह किया है और इस विवाह को कराने में उन तीन व्यक्तियों में से किसी एक व्यक्ति का हाथ था, क्या सरकार को इसकी भी कोई जानकारी मिली है ?

अध्यक्ष महोदय : उसका इससे क्या ताल्लुक है ? अब शादी कहां की और उसको कराने वाले लोग कौन थे, उससे इसका क्या सम्बन्ध है ?

Shri Bhagwat Jha Azad: May I know whether these raids were made only on the statement of one Mr. Azizul Islam or whether there was corroborative evidence with Government for this, and whether Government have any principle to raid the house of any person, however high he may be, only on one man's statement or there should be corroborative evidence also for it?

The Minister of Law (Shri A. K. Sen): On a point of order. We cannot disclose this.

Mr. Speaker: Of course, this cannot be disclosed.

Shri Bhagwat Jha Azad: We want to know only one thing, whether on the statement of one man, the house of anybody, however high he may be, raided or there is corroborative evidence with Government. We do not want any other disclosure.

Mr. Speaker: No; that question cannot be raised. Shri Bhagwat Jha Azad would realise himself that it is the officer investigating who has to see whether the information that he has got is enough to proceed further or not. It may be only on one man's information; that also can be a basis.... (Interruptions) Order, order.

श्री रामसेवक यादव: अध्यक्ष महोदय
बहु सवाल बहुत महत्वपूर्ण और जरूरी है....

अध्यक्ष महोदय: मैंने घड़ी की तरफ नहीं देखा था। अब और आगे इस पर नहीं चला जा सकता है।

Shrimati Renu Chakravartty: May I know whether these searches were carried out under the instructions of the Central Intelligence Bureau, and whether Azizul Islam just mentioned some names and automatically the searches took place?

Shri Nanda: The Central Intelligence Bureau or any machinery of the Central Government had nothing to do with it. These searches were carried out by the Bombay Police at the instance of the special branch of the Calcutta Police.

Some Hon. Members rose—

Mr. Speaker: Now, short notice question.

Shri H. N. Mukerjee: You have already given some indulgence over this question,...

Mr. Speaker: I was wrong in doing so, and I should not be asked to drag the Question Hour further. I am very sorry that I was just attending to the question, and I forgot to look at the clock.

Shri H. N. Mukerjee: May I submit that there is no reason for you to conceive of this as something wrong, because you can at your discretion extend the Question Hour?

Mr. Speaker: I cannot, and I should not, ordinarily.

12 hrs.

SHORT NOTICE QUESTIONS

One-man Peace Mission to U.S.A. and U.S.S.R.

S. N. Q. No. 8 { Shri Tridib Kumar
Chaudhuri;
Shri M. L. Dwivedi:

Will the Prime Minister be pleased to state:

(a) whether his attention has been drawn to press reports emanating from Washington about the one-man peace mission undertaken by Shri Sudhir Ghose, M.P. for persuading the Governments of U.S.A. and U.S.S.R. to issue a joint appeal for a peaceful settlement between India and China with regard to the Himalayan border dispute;

(b) whether the terms of the proposed joint appeal are known to the Government of India; and

(c) the reactions of Government to the proposal?

The Prime Minister and Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru):
(a) Yes.

(b) and (c). The suggestion made by Shri Sudhir Ghosh was on his own behalf and without any reference to Government. The details of this appeal are not known to Government. Apparently it was a general appeal to help in a peaceful settlement, without any details being mentioned. Any approach for a peaceful settlement is always welcome to Government provided it is in keeping with the honour and integrity of India.

Shri Tridib Kumar Chaudhuri: Has the attention of Government been drawn to a statement made by Shri Sudhir Ghose in Washington that this proposal has the support of the Congress Party, that is, the ruling party?

Shri Tyagi: No, no. Wrong.